

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MRS. RACHNA GUPTA

Petition(s) for Special Leave to Appeal (C) No(s). 5023/2015

CHANDRIKA PRASAD SINGH

Petitioner(s)

VERSUS

STATE OF BIHAR & ORS.

Respondent(s)

(with appln. (s) for deletion of proforma respondents and interim relief and office report)

WITH

SLP(C) No. 6753/2015

(With appln.(s) for c/delay in refiling SLP and Interim Relief and Office Report)

Date : 31/07/2015 This petition was called on for hearing today.

For Petitioner(s)

Mr. Kumar Parimal, Adv.
Mr. Aniruddha P. Mayee, Adv.
Mr. Subhro Sanyal, Adv.

For Respondent(s)

Mr. Manish Kumar Saran, Adv.

UPON hearing the counsel the Court made the following
O R D E RSLP(C) No. 5023/2015

Among three respondents herein, respondent No.1 is yet not served. The Ld. Counsel for the petitioner to take fresh steps to effect service. Service can be effected through the standing counsel of the respondent - State.

Counter affidavit of respondent Nos.2 and 3 is awaited.
Be filed within four weeks' time, as last opportunity.

Legal representatives of the deceased sole petitioner have already been brought on record vide order dated 11.6.2015. Registry to amend the cause title.

SLP(C) No. 6753/2015

Among 57 respondents herein, counter affidavit of respondent Nos.1 and 2 is awaited. Be filed within four weeks' time, as last opportunity.

Respondent Nos.28, 30, 33, 34, 44, 47, 53 and 57 have refused to receive the service.

Respondent Nos.31, 37, 41 and 55 are reported to have expired. Petitioner to take steps to substitute the respective legal representatives.

With respect to the remaining unserved respondents, the Id. Counsel for the petitioner to take fresh steps with furnishing the fresh and complete address of respondent Nos.46 and 52. Notice thereafter be issued.

List again on 8.10.2015.

(RACHNA GUPTA)
Registrar